## CENTRAL ADMINISTRATIVE TRIBUNAL MADRAS BENCH

Dated the Friday 7<sup>th</sup> day of December Two Thousand And Eighteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A) THE HON'BLE MR. P. MADHAVAN, MEMBER (J)

O.A. 310/1572/2018

A. Adhilakshmi, D/o. Arunachalam, D.No.20, Sivan Koil Street, Sivalingapuram, Ariyankuppam, Puducherry-7.

...Applicant

(By Advocate: MS. A. Lilly Victorai)

## Versus

- 1. Union of India Rep. by the Government of Puducherry through the Secretary to Government for Education, Chief Secretariat, Puducherry;
- 2. The Director of School Education, 100 Feet Road, Anna Nagar, Puducherry.

...Respondents

(By Advocate:)

## ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A)) Applicant has filed this OA seeking the following relief:-

"to call for the records of the second respondent with No. 29118/DSE/Estt-II/D/2018 dated 30.10.2018 in respect of the notification calling for applications for filling up the post of Guest Bala Sevika and to quash the same in respect of fixing the upper age limit of 30 years and consequently to direct the respondents to fix 32 years as upper age limit and to consider the applicant for appointment and appoint the applicant to the post of Guest Bala Sevika and to pass such other or further orders in the interest of justice and thus render justice."

- 2. When the matter is taken up, counsel for the applicant submits that similarly placed employees approached this Tribunal in O.A. 1581 of 2018 which was disposed of this Tribunal on 20.11.2018 with the following direction:-
  - "5. We have considered the prayer. It is not the applicant's case that they are existing contract employees who are affected by the fresh notification. It is also not substantiated that no recruitment was made to the said post in the last 10 years either on contract/adhoc or regular basis. As such, this is not a fit case for the Tribunal's interference. Nevertheless, since it is submitted the applicants have made representations to the competent authority seeking age relaxation, it is for the competent authority to consider the same and take an appropriate decision.
  - 6. OA is disposed of at the admission stage with the above observations."

Counsel for the applicant submits that applicant in the instant OA would be satisfied if a similar order is passed.

3. In view of the above, the O.A. is disposed of at the admission stage with a similar direction as above without touching upon the merits of the case. No costs.

(P. MADHAVAN) MEMBER (J) (R. RAMANUJAM) MEMBER (A)